दूसरा सवाल—उन इन्जीनियर्स को जिन्होंने 16 सालों से निरन्तर आवाज उठाई है—शुरू में उन की यूनियन को रजिस्टर नही होने दिया गया, लेकिन जब वे कोर्ट में गये और कोर्ट ने निर्णय दिया कि वे अपनी आवाज उठा सकते है, तब आप ने उन की बात को माना । मैं डा० राव को धन्यवाद देता हू, उन्होंने कहा है कि वे इन्टरवीन करने के लिये तैयार हैं । आज हमारे राजस्थान मे तो कोई चीफ इन्जीनियर ही नही है—पोस्ट तो है, लेकिन उस जगह पर एमिस्टेंट इन्जीनियर काम कर रहे है, अनेक सालों से काम कर रहे हैं ।

ऐसी चिन्ताजनक हालत मे मै डा० राव से प्रार्थना करूगा कि वह मेरे प्रश्नों का उत्तर दें—

पहला प्रश्न—क्या पजाब और सतपुडा मे राजस्थान का भी रिप्रेजेन्टेशन होगा और मेन पावर लेने का अधिकार होगा । पजाब जब चाहता है हमारे पानी को रोक लेता है, बिजली की कमी है, इसलिये हम चाहते है कि उन मे हमारा भी रिप्रेजेन्टेशन हो ।

दूसरा प्रश्न—उन पोस्टो मे जहा इन्जीनियर्स और टैक्नीशियन्ज की आवश्यकता है, उन स्थानों पर टैक्नीशियन्ज को रखा जायगा, आई० ए० एस० के अफसरों को नही रखा जायगा और उन को भी वही सुविधाये दी जायेंगी जो आई० ए० एस० अफसरों को मिलती है । जिन लडकों को 80 परसेन्ट मार्क्स मिलते हैं, फर्स्ट डिवीजन में पास होते हैं, उन के ऊपर ये सैकेण्ड और थर्ड डिवीजन के आई० ए० एस० आफिसर आ कर बै जाते हैं ।

तीसरा प्रश्न—400 मेगावाट का बिजली स्टेशन कब तक बन जायगा और कब तक उस पर काम शुरू होगा । और चौथा प्रश्न—जिन्होंने 16 सालो से इन्जीनियरों की बातों को नही सुना, उन की सही बातों को नही सुना उनके खिलाफ क्या कार्यवाही की जायगी ?

मैं चाहता हू कि डा० राव मेरे प्रश्नों का उत्तर दें और राजस्थान जायें और इस प्रश्न को हल करने का खुद प्रयत्न करें । वे आप की बात को मानेंगे, उन से कहा जाये कि वे अपनी स्ट्राइक को काल-आफ करें । मेरा खयाल है आप के कहने से इन्जीनियर्स स्ट्राइक को काल-आफ कर लेंगे ।

DR K L RAO: There is no particular question The hon. Member has only said that I should see that the dispute is settled as early as possible

---

12 45 hrs.

RE BREAK-DOWN OF POWER SUPPLY IN DELHI

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष जी, आप ने राजस्थान का मामला उठाने दिया, कल दिल्ली अन्धेरे मे रही । यह कहा जा रहा है कि सेबोटाज किया गया है, इस लिये कल जो अन्धेरा था, उस पर थोडा सा प्रकाश पडना चाहिये. .

MR. SPEAKER: The Minister is making a statement. I have received an intimation.

SHRI SHYAMNANDAN MISHRA (Begusarai): Our submission is only this. The hon. Minister should not be allowed to get away by merely making a statement. I have received to have an opportunity to discuss it to some extent.

श्री अटल बिहारी वाजपेयी : वह कल आ सकता है, हम सवाल कर सकते है ।

MR. SPEAKER: This morning, the very first notice that I received was from the hon. Minister that he wanted to make a statement on the power crisis.

SHRI H. N. MUKERJEE (Calcutta-North-East): You can allow Members to ask some questions. You can make an exception in this case, and you can allow Members to ask some questions after the statement.

MR. SPEAKER: The hon. Minister should have the opportunity to let us know the position, because the people must be expecting that the hon. Minister would come out with some statement. If, after that, hon. Members think that we should have the call-attention, I have no objection. (*Interruptions*).

MR. SPEAKER: Shri S. M. Banerjee may kindly sit down. First, let the hon. Minister make a statement. After that, I can allow the call-attention But I shall find out whether any call-attention-notice has been tabled for today. (*Interruptions*).

अध्यक्ष महोदय : आप लोग सब एक साथ मत बोलिए. न रिपोर्टर नोट कर सकते है और न मुझे कुछ पता लगता है ? (*Interruptions*)

MR. SPEAKER: I am prepared to allot one hour tomorrow, so that hon. Members can put questions. (*Interruptions*).

MR. SPEAKER: I am not listening to any hon. Member. Shri S. M. Banerjee may also kindly sit down. I am not prepared to give any ruling on it just now. (*Interruptions*).

MR. SPEAKER: The hon. Minister will make the statement, and after that, I shall see whether to allow the call-attention or allow a one-hour discussion on this.

SHRI FRANK ANTHONY (Nominated-Anglo-Indian): Not one-hour discussion; at least you must give some time for the discussion, because the matter is scandalous. Some people near and dear to us are really in danger of dying. (*Interruptions*).

MR. SPEAKER: Shri S. M. Banerjee may kindly sit down now. He may say whatever he wants during that discussion, not now. (*Interruptions*).

MR. SPEAKER: Shri S. A. Shamim may kindly sit down now. I have not allowed him.

12.55 hrs.

PAPERS LAID ON THE TABLE

CAG OF INDIA'S REPORT 1971-72, UNION GOVERNMENT (CIVIL) REVENUE RECEIPTS, VOLS. I AND II

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table, under article 151 (1) of the Constitution, a copy of the Report of the Comptroller and Auditor General of India, for the year 1971-72, Union Government (Civil) Revenue Receipts—

(i) Volume I—Indirect Taxes, and

(ii) Volume II—Direct Taxes.

[*Placed in Library. See* No. LT-4867/73.]

INDIAN FOREST SERVICE (FIXATION OF CADRE STRENGTH) AMENDMENT REGULATIONS, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS